

Court No. - 1

Case :- P.I.L. CIVIL No. - 12091 of 2020

Petitioner :- Arun Gramudyog Sansthan Thru Gen. Secy. Arun Kant Dixit

Respondent :- U.O.I Thru Secy. Ministry Of Women & Child Devpt. & Ors.

Counsel for Petitioner :- Mudit Agarwal

Counsel for Respondent :- C.S.C.,A.S.G.

Hon'ble Pankaj Kumar Jaiswal,J.

Hon'ble Karunesh Singh Pawar,J.

Heard Shri Vivek Bansal and Shri J.N. Mathur, learned Senior Advocate assisted by Shri Sohit Bansal, learned Chief Standing Counsel assisted by Shri Manish Mishra, appearing for respondent no. 2 and 3 and Shri Raj Kumar Singh, learned Additional Chief Standing Counsel appearing for respondent no. 1 and office to reflect his name in the cause list as counsel for respondent no. 1 so that he may mark his presence on the next date of hearing.

By this public interest petition, the petitioners are praying for issuance of a writ of mandamus restraining the opposite party no. 2 and 3 from issuing any advertisement and finalizing any tender/scheme on the basis of the present scheme of ICDS in pursuance of the order passed by the Apex Court on 18.03.2020 on the ground that the Apex Court vide order dated 08.03.2020 directed the States including the State of U.P. that they should come out with a uniform policy so as to ensure that the schemes for providing nutritional food to the children, lactating and nursing mothers are not adversely affected in the situation of Covid-19.

Considering the aforesaid, we direct the respondents to take written instructions in the matter and we also directed respondent no. 1 to point out to this Court about the present status regarding the policy in pursuance of the order passed by the Apex Court.

List on 07.08.2020 as fresh.

Order Date :- 30.7.2020

R.C.